

**GOVERNMENT OF INDIA
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 3858
TO BE ANSWERED ON 22.12.2015**

Rehabilitation of Differently Abled Persons

3858. SHRI SUVENDU ADHIKARI: SHRI SUSHIL KUMAR SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) Whether the Union Government, in consultation with the State Governments, has conducted any survey on the distressful social condition of mentally retarded persons including children;
- (b) if so, the details thereof and the steps taken/being taken for their rehabilitation;
- (c) whether the Union Government has conducted any study on implementation of "The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995" in the country;
- (d) if so, the details thereof and findings including the benefits to differently abled children; and
- (e) if not, the steps taken by the Government to ensure effective implementation of the Act to benefit the differently abled/mentally challenged persons, including children?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

- (a) & (b) No survey has been conducted by the Ministry regarding distressful social condition of persons with mental retardation. Relief to the persons with disabilities is a State subject by virtue of entry 9 of State List of Constitution of India. However, the Central Government supplements the efforts of the States for empowerment of persons with disabilities including mentally retarded persons through its various schemes. National Institute of Mentally Handicapped, Secundrabad and National Institute for Empowerment of Persons with Multiple Disabilities, Chennai are involved in rehabilitation services, training and research in respect of persons with mental retardation. Further, the State Governments have been advised to frame suitable schemes exclusively to take care of homeless mentally retarded persons. Also, National Trust for the welfare of persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities has launched 10 new/revised schemes for the welfare of mentally retarded persons including children alongwith persons with autism, cerebral palsy and multiple disabilities for the purpose of early intervention and school readiness, day care support, respite care, group home for adults with disabilities, educational support, health insurance, aids and assistive devices etc.

(c) to (e) As per the provisions of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the Chief Commissioner and State Commissioners for Persons with Disabilities are mandated to monitor the implementation of the Act. The Chief Commissioner for Persons with Disabilities submits its annual report to the Central Government indicating the status of implementation of the provisions of the said Act which is laid before the both the Houses of Parliament. The office of the Chief Commissioner of Persons with Disabilities takes up with the State Governments for effective implementation of the said Act from time to time and holds regular meetings of the State Commissioners of persons with disabilities .
